

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Review Petition No. 15/RP/2021

in

Petition No. 84/TT/2020

- Subject** : Review Petition No. 15/RP/2021 seeking review of order dated 8.2.2021 in Petition No. 84/TT/2020.
- Date of Hearing** : 20.1.2022
- Coram** : Shri P.K Pujari, Chairperson
Shri I.S Jha, Member
Shri Arun Goyal, Member
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Bihar State Power (Holding) Company Limited and 25 others
- Parties Present:** : Ms. Swapna Seshadri, Advocate, PGCIL
Shri Aditya H. Dubey, Advocate, PGCIL
Shri S.S. Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri A.K. Verma, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The learned counsel for the Review Petitioner submitted that the instant review petition is filed for review of the order dated 8.2.2021 in Petition No. 84/TT/2020 wherein the Initial Spares for the transmission line was restricted to ₹282.95 lakh against the claim of ₹1527.15 lakh, which is within the allowable Initial Spares of ₹1642.74 lakh. She submitted that this restriction seems to be based on the distinction between HVDC and HVAC transmission lines, which is contradictory to APTEL's judgement in Appeal No. 74 of 2017. She submitted that the Tariff Regulations do not distinguish the transmission lines pertaining to HVDC and HVAC system for the purpose of Initial Spares. The Commission had defined a separate limit for Initial Spares for HVDC and HVAC sub-stations. However, the same has not been contemplated for the transmission lines. Therefore, the different treatment for the transmission lines under HVDC and HVAC system is an error apparent which needs to be rectified.

3. In response to a query, the learned counsel for the Review Petitioner submitted that the Combined Asset-I and Combined Asset-II cannot be merged in the future and would remain separate for life as the methodology of sharing transmission charges of HVDC and HVAC system under the Sharing Regulations is different. She further submitted that the project was conceived considering the technical requirement of the system. Though the HVDC and



HVAC systems are technically different, the Initial Spares specified for the transmission lines under HVDC and HVAC systems are the same. Therefore, the Initial Spares for the sub-stations under the project may be allowed considering them as one element and similarly all the transmission lines under the project may be considered as a single element.

4. After hearing the learned counsel of the Petitioner, the Commission admitted the Review Petition and directed to issue notice to the Respondents.

5. The Commission directed the Review Petitioner to serve copy of the Review Petition on the Respondents at the earliest. The Respondents are directed to file their reply by 10.2.2022 with an advance copy to the Review Petitioner, who may file its rejoinder, if any, by 25.2.2022. The Commission directed that due date of filing the reply and rejoinder should be strictly adhered to and no extension of time shall be granted.

6. The Review Petition shall be listed for final hearing in due course for which a separate notice shall be issued.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

